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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No. 73/2003 In
OA NO. 3069/2001

New Delhi this the 10th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Ajit Kumar
S/o Sh. Parmatama Swaroop,

Permanent Address

House No. L/A-13, Laxmi Nagar,
Behind Mata Mandir, Line Par,
Moradabad.

At present residing at

C/o Sh. Sanjay Sharma,
2/4 A, East Azad Nagar,
Shahdara, Delhi.

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.
2. Division Railway Manager,
Northern Railway,
Moradabad Division,
Moradabad.

ORDER BY CIRCULATION

The present RA No. 73 of 2003 has been filed by the applicant for review of the order passed in OA No. 3069 of 2001 on 7.1.2003.

2. In the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the

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Administrative Tribunals Act.

3. In view of the above, nothing survives in the
RA, which is accordingly dismissed.


(KULDIP SINGH)
MEMBER (J)

"Rakesh"